

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 3**  
**(IB)-625(PB)/2020**

**IN THE MATTER OF:**

Pankaj Kumar	....	Applicant/petitioner
Vs.		
Axiss Dental Pvt. Ltd.	....	Respondent

**Order Under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 03.03.2020**

**Coram:**

**SHRI B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

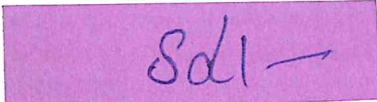
For the Petitioner	Mr. Kamal Kumar, Adv.
For the Respondent	-

**ORDER**

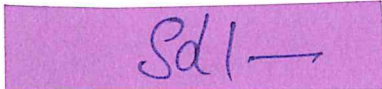
Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated in respect of Corporate Debtor-Respondent.

Process dasti.

List for further consideration on 26.03.2020.



**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**